

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
LOK SABHA
UNSTARRED QUESTION NO. 2874
TO BE ANSWERED ON 18TH MARCH, 2025

ANIMAL ACT, 1960

2874. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

- (a) whether the Government has finalized the draft amendments to the Prevention of Cruelty to Animals Act, 1960, as proposed in 2022, if so, the details thereof;
- (b) the time by which the Government plans to introduce the draft bill for consideration;
- (c) the details of the consultations with stakeholders on the draft bill; and
- (d) if not, the time by which the Government aims to finalize the draft amendments to the Act along with the details thereof?

ANSWER

THE HON'BLE MINISTER OF STATE FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

(PROF S.P. SINGH BAGHEL)

(a) to (d) Consultations on the proposed amendment to the Prevention of Cruelty to Animals Act, 1960, introduced in 2022, were conducted with a diverse range of stakeholders. These included representatives from animal welfare organizations, poultry associations, legal experts, veterinary professionals, animal activists, Hon'ble Members of Parliament, and State Governments. The Animal Welfare Board and the Department received over 7,000 suggestions from these stakeholders. Given the varied perspectives, opinions differed on several aspects of the proposed amendments. At present, no timeline has been decided for finalizing the amendment bill.
